

Turnkey Project Award for building an Airport in Yemen

2716. SHRI C. HARIDAS; Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the International Airports Authority of India has been awarded a turnkey project for building an airport at Al Ghaidha in the People's Democratic Republic of Yemen; and

(b) if so, what are the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b) International Airports Authority of India was awarded a Consultancy Contract only for design and preparation of construction documents for Al-Ghaidha airport Phase-I. The contract involved preparation of Master Plan, Engineering Designs, Technical Specifications, Bill of Quantities and conditions of contract for the airport at an estimated fee of U.S. dollars 28,000 (Rs. 2.5 lakhs). The work was completed by International Airports Authority of India within the specified period.

Indo-Argentina Trade Agreement

2717. SHRI C. HARIDAS: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that he had visited Argentina in July 1981 and that the Indo-Argentina Trade Agreement was signed by him during this visit; and

(b) if so, what are the details of the Trade agreement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) Yes, Sir. The Indo-Argentina Trade Agreement was signed at Buenos Aires on 28th July, 1981.

(b) The salient features of the Trade Agreement are as follows: —

(i) extending maximum facilities mutually for exchange of goods between the two countries;

(ii) Granting the most favourable conditions—mutually—for the exchange of goods, i.e., in terms of tariff duties, taxes, levies etc;

(iii) exchange of commercial or technical representatives and delegations;

(iv) participation in trade fairs and exhibitions;

(v) exchanging information; and

(vi) constitution of a Joint Committee consisting of the representatives of the two Governments. This Committee will periodically review the implementation of the provisions of the Agreement, suggest measures to solve problems arising in the trade exchange between the two countries, make efforts to broaden and diversify trade and identify areas of industrial and commercial cooperation.

**नेशनल जूट मैन्यूफैक्चर कारपोरेशन लिमिटेड,
कलकत्ता के श्री बी० के० बसु का बहाल किया
जाना**

2718, श्री कलराज मिश्र : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उद्योग मंत्रालय में राज्य मंत्री द्वारा 27-3-81 को राज्य सभा में इस आशय के दिए गये वक्तव्य के बाद कि नेशनल जूट मैन्यूफैक्चर कारपोरेशन लिमिटेड, कलकत्ता के श्री बी० के० बसु के विरुद्ध अनेक आरोप लगाये गये थे तथा उत्पादन बढ़ाने और स्वच्छ प्रशासन की दृष्टि से उन्हें सेवा से निवाहल दिया गया था ;

(ख) क्या यह भी सच है कि श्री बसु को जूट मिल की सेवा में फिर से बहाल कर दिया गया है; और